

(b) if so, the names of the countries where these hotels are situated and the total amount invested therein; and

(c) in whose names these hotels are running?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) to (c). Permission of the Government is necessary under the Foreign Exchange Regulation Act 1973 for establishment of any business activity abroad by Indians either independently or in collaboration with foreign parties. Government have not received any application from either of the sons of the former Prime Minister for establishment of hotels abroad.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 3261 DATED 12-7-77 RE. ALLOTMENT OF GAS AGENCIES

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI H. N. BAHUGUNA): While laying on the Table of the House, the reply to the Lok Sabha Unstarred Question No. 3261 dated 12-7-77 in Part (c) of the reply, the Districts of Gorakhpur and Deoria in Uttar Pradesh where Indane agencies have also been allotted had not been included. The Districts in Uttar Pradesh where Indane agencies have been allotted are now Agra, Aligarh, Allahabad Bareilly, Dehra Dun, Deoria, Faizabad, Farrukhabad, Ghazabad, Gorakhpur, Jhansi, Kanpur, Lucknow, Meerut, Mirzapur, Muzaffarnagar, Nainital, Rai-Bareilly, Saharanpur and Varansi. The Indian Oil Corporation had omitted by mistake to mention Gorakhpur and Deoria in their reference to Government.

2. I crave the indulgence of the House to correct the reply previously given. The Indian Oil Corporation has expressed its regret for the mistake.

12.50 hrs.

PAPERS LAID ON THE TABLE

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 3261 DATED 12-7-77 re. ALLOTMENT OF GAS AGENCIES

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILISERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a statement (Hindi and English versions) correcting the answer given on the 12th July, 1977, to Unstarred Question No. 3261 by Shri Nawab Singh Chauhan regarding Allotment of Gas Agencies [Placed in Library See No. LT-912/77].

12.51 hrs.

RE. QUESTION OF PRIVILEGS

SHRI C. K. CHANDRAPPAN: (Cannanore): We have given notice of a privilege motion against Mr. Charan Singh.

MR. SPEAKER: I have disallowed it. Because the matter is pending before a Court, I do not allow it.

SHRI C. K. CHANDRAPPAN: You can disallow it only on certain grounds. Please see rule 225.

MR. SPEAKER: Please come to rule 222. You cannot move it without my permission. I have not granted you permission.

SHRI C. K. CHANDRAPPAN: I am not moving it.

MR. SPEAKER: You cannot say a word until I permit you under rule 222. There can be no privilege motion unless the Speaker permits. I am not permitting because the matter is pending before a court + Rule 222 says:

"A member may, with the consent of the Speaker, raise a question involving a breach of privilege either of a member or of the House or of a Committee thereof."